

Sixteenth Loksabha

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Title: Election of two members from Lok Sabha to Central Advisory Board on Disability.

HON. SPEAKER: Now we take up Item No. 10. The hon. Minister Shri Thawar Chand Gehlot to move the motion.

**सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) :** अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि -

" नःशक्त व्यक्ति अधिकार अधिनियम, 2016 की धारा 60 की उप-धारा(2) के खण्ड (ग) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से, जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उसके अंतर्गत बनाए गए नियमों के अधधीन केन्द्रीय नःशक्तता सलाहकार बोर्ड के सदस्यो के रूप में सभा के सदस्य बने रहने तक की अवधि के लिए कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें। "

HON. SPEAKER: The question is:

“That in pursuance of clause (c) of sub-section (2) of Section 60 of the Rights of Persons with Disabilities Act, 2016, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board on Disability for the period till they cease to be members of the House, subject to the other provisions of the said Act and the rules made thereunder.”

*The motion was adopted.*